

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 549/AT/2020

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 3000 MW Grid Connected Solar PV Power Projects selected through Competitive Bidding Process as per the Guidelines issued by Ministry of New and Renewable Energy on 10.3.2015.

Date of Hearing : 27.8.2020

Coram : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member

Petitioner : NTPC Limited (NTPC)

Respondents : Ministry of New and Renewable Energy and 54 Ors.

Parties present : Shri M. G. Ramachandran, Sr. Advocate, NTPC
Ms. Tanya Sareen, Advocate, NTPC
Ms. Poorva Saigal, Advocate, NTPC
Shri Ispaul Uppal, NTPC

Record of Proceedings

The matter was heard through video conferencing.

2. Learned senior counsel for the Petitioner, NTPC Limited, submitted that the instant Petition has been filed for adoption of tariff for 3000 MW grid-connected solar PV projects selected through competitive bidding process as per the Guidelines issued by Ministry of New and Renewable Energy on 10.3.2015. Learned senior counsel submitted that the Petitioner has furnished the information/ details called for vide Record of Proceedings for the hearing dated 30.7.2020. Learned senior counsel reiterated that the Petitioner being a generating company controlled by the Central Government, the tariff has to be adopted by the Commission under Section 63 of the Electricity Act, 2003 read with Rule 8 of the Electricity Rules, 2005. He further added that the Power Supply Agreement/ procurement process for the procurers/ distribution licensees is required to be approved by the concerned SERCs and that SERCs have already approved the Power Supply Agreement/ procurement process, details of which have also been furnished by the Petitioner. Accordingly, the learned senior counsel for the Petitioner prayed to adopt the tariff in the instant case.



3. After hearing the learned senior counsel for the Petitioner, the Commission reserved order in the Petition.

By order of the Commission

**Sd/-
(T.D. Pant)
Deputy Chief (Law)**

